GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

UNSTARRED QUESTION NO:1235 ANSWERED ON:28.07.2015 NOC for Water Harvesting Activities Ray Dr. Ravindra Kumar

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether it is mandatory to obtain No Objection Certificate from the forest department for water harvesting activities which leads to increase in delay of work and corruption;
- (b) if so, whether the Government proposes to obviate the requirement relating to No Objection Certificate from Forest Department for water harvesting activities;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (d)Water harvesting structures being executed on forest land for non-forestry purposes require approvals of Central Government under the Forest (Conservation) Act, 1980, its rules and guidelines.

There is no proposal to obviate the requirement of prior approval of Central Government.